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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 17 of 2018 in C.P. (I.B) No. 195/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018**

Name of the Company: Reliance Naval And Engineering Ltd.
V/s. ^{Pvt}
United Ships Repairs & Marine Works Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Sanjay Ruia	C.A.	Professional Representative	S.K. Ruia
2.	Komal Jain	C.S.	CPA	Komal Jain
3.	Shradha Agarwal	Advocate	Counsel for Respondent	Shradha
4.	Harsha Ladhha	"	"	Harsha Ladhha
5.	Jaimin R. Dave	Advocate	Applicant	Jaimin
7.	Saurabh N. Soparkar	Sr. Adv.	Applicant	
8.	Navin Pahwa	Sr. Adv.	Applicant	Navin

ORDER

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Mr. Jaimin Dave present for Applicant. Learned FCA Mr. Sanjay Ruia with learned PCS Ms. Komal Jain with Learned Advocate Ms. Shradha Agarwal with Learned Advocate Ms Harsha Ladhha present for Respondent in IA 17/2017.

At request of learned FCA for Respondent/ Original Petitioner for filing reply, if any.

Respondent shall file reply, if any, serving a copy in advance to other side.

List the matter on 18.01.2018.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 11th day of January, 2018.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL